

ORDER-SHEET FOR MAGISTRATE'S RECORDS
DISTRICT : SONITPUR.
IN THE COURT OF SESSIONS JUDGE, SONITPUR AT TEZPUR
Criminal (Bail) No. 621/2022

Miss Aisha Sonar

Vs.

State of Assam

Sl. No. of Orders	Date	Order	Signature
	<u>09-12-22</u>	<p>This is an application u/s 439 Cr.P.C. filed by Miss Aisha Sonar seeking bail for accused Sri Kalu Sonar who is in jail in connection with Chariduar PS Case No. 205/2022 u/s 294/323/307/506 IPC, corresponding to G.R. Case No. 2297/2022.</p> <p>I have heard the learned lawyers appearing for both sides and also gone through the case diary.</p> <p>The allegation in the FIR is that on 13-11-2022 at 10 AM the brother-in-law of informant came in intoxicated state and started to abuse the daughter of informant with vulgar language and also assaulted her and also attempted to murder her daughter with sharp cutting weapon and kept on roaming around the house. It is also alleged that prior to this incident accused occasionally threatened them under the influence of alcohol. Hence, the case.</p> <p>It is submitted by learned counsel for State that there are sufficient materials against the accused of attempt to kill the daughter of informant by sharp cutting weapon. Therefore, it is prayed that considering the nature and gravity of the offence accused do not deserve to be released on bail.</p> <p>On the other hand, learned counsel appearing for the accused contends that allegations are false and concocted. There was simple misunderstanding regarding domestic affairs. No such incident of chasing the daughter of informant with sharp cutting weapon took place. No injury at all was caused. It is a totally false case. So, learned counsel for accused prays for bail.</p>	

Having heard the contention of the learned lawyers appearing for both sides and on careful perusal of the contents of the case diary, it is apparent that accused had in fact chased the daughter of informant with a sharp cutting weapon and she somehow saved her life by entering inside the house and locking the door. So, it is a serious attempt of causing death with a sharp cutting weapon and the consequences of the act of accused are serious in nature. Had he got the victim nearby he could have finished her with the sharp cutting weapon but victim had a providential escape. This is the usual conduct of accused who also breach the peace of the family life.

Considering the nature of the offence and evidence emerged in the case diary, this court is not inclined to grant bail to accused. In the result, bail petition stands rejected.

Send back the case diary in seal cover.

Accordingly, bail petition is disposed of.

Sessions Judge,
Sonitpur, Tezpur.